

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**Miscellaneous Application No. 96 of 2017 (SZ)
in
Application No.89 of 2017 (SZ)**

Applicant(s) Vs. Respondent(s)
The Secretary,
Ramanthali Grama Panchayath,
PO. Ramanthali, Kannur,
Kerala – 670 308
Kunhikrishnan. R,
Kannur District,
Kerala and 9 others

Legal Practitioners for Applicant(s) Legal practitioners for respondent(s)
Mr. Damodaran Kodoor for M/s. K.P. Padeep
Applicant/R6 Jayakumar Naboothiri T.V. for R1 to R3
Mrs. M. Sumathi for R4
Smt. Suvitha. A.S. for R5 and R6
Mrs. Rema Smirthi for R7 and R8
Mr. Su. Srinivasan,
Asst. Solicitor General for R9 and R10

Application No. 89 of 2017 (SZ)

Applicant(s) Vs. Respondent(s)
Kunhikrishnan. R,
Kannur District,
Kerala and 2 others
Union of India,
Rep. by its Secretary,
Ministry of Environment and Forests,
Government of India, New Delhi
and 7 others.

Legal Practitioners for Applicant(s) Legal practitioners for respondent(s)
M/s. K.P. Padeep, Mrs. M. Sumathi for R1
Jayakumar Naboothiri T.V. Smt. Suvitha. A.S. for R2 and R3
Mrs. Rema Smirthi for R4 and R5
Mr. Damodaran Kodoor for R6
Mr. Su. Srinivasan,
Asst. Solicitor General for R7 and R8

Note of the Registry	Orders of the Tribunal
Order No. 3	<p data-bbox="540 298 816 338">Date: 7th July, 2017</p> <p data-bbox="540 392 834 432"><u>M.A.No. 96 of 2017</u></p> <p data-bbox="540 486 1398 688">On mentioning, this Miscellaneous Application is taken up for hearing. This is an application filed by respondent No.6 to set aside the ex-parte order passed on 12.05.2017. Notice has been furnished to the applicant.</p> <p data-bbox="540 715 1398 809">Heard the learned counsel appearing for the applicant and the respondent in the original application.</p> <p data-bbox="540 835 1398 1037">The applicant in the original application has no objection for allowing the application. In the interest of justice, the ex-parte order of respondent No.6 is set aside. Miscellaneous Application is disposed accordingly.</p> <p data-bbox="540 1064 943 1104"><u>Application No. 89 of 2017</u></p> <p data-bbox="540 1131 1398 1279">Respondent No.6 filed the reply and it is taken on record. Respondent Nos.7 and 8 also filed the reply today. It is also taken on record.</p> <p data-bbox="540 1306 1398 1400">The applicant filed the rejoinder to the reply filed by respondent Nos.4 and 5.</p> <p data-bbox="540 1427 1398 1628">Learned counsel appearing for respondent Nos.1 to 3 prays time for filing the reply. Let the reply be filed within a period of two weeks with advance copy to the applicant who is at liberty to file rejoinder if any, within a week thereafter.</p> <p data-bbox="646 1723 1073 1763">List the matter on 01.08.2017.</p> <p data-bbox="922 1843 1365 1924">.....J.M. (Justice M.S. Nambiar)</p>